

THE HARYANA PUBLIC WAKFS (EXTENSION OF
LIMITATION) ACT, 1974

(HARYANA ACT NO.4 OF 1975)

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**'THE HARYANA PUBLIC WAKFS (EXTENSION OF
LIMITATION) ACT, 1974**

(HARYANA ACT NO. 4 OF 1975)

*[Received the assent of the President of India on the
17th January, 1975, and first published in Haryana
Government Gazette (Extraordinary), Legislative
Supplement Part I of January 24, 1975.]*

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1975	4	The Haryana Public Wakfs (Extension of Limitation) Act, 1974	

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ACT

**to extend the period of limitation in certain cases for suits to
recover possession of immovable property forming
part of public wakfs.**

Be it enacted by the Legislature of the State of Haryana in the
Twenty-fifth year of the Republic of India as follows :—

1. (1) This Act may be called the Haryana Public Wakfs (Extension of Limitation) Act, 1974. Short title and extent.

(2) It extends to the whole of the State of Haryana.

2. In this Act, "public wakf" means the permanent dedication by a person professing Islam of any Immovable property for any purpose recognised by Muslim Law as a public purpose of a pious, religious or charitable nature. Definition.

1. For Statement of Objects and Reasons, see *Haryana Government Gazette (Extraordinary)*, dated the 21st November, 1974, page 1604.

Extension of
period of
limitation in
certain cases
for suits to
recover
possession of
immovable
property
forming part of
public wakfs.

3. Where a person entitled to institute a suit of the description referred to in article 64 or 65 of the Schedule to the Indian Limitation Act, 1963, for possession of any immovable property forming part of a public wakf or any interest therein has been dispossessed, at any time after the 14th day of August, 1947, and before the 7th day of May, 1954, or, as the case may be, the possession of the defendant in such a suit has become adverse to such person at any time during the said period, then, notwithstanding any-thing contained in the said Act, the period of limitation in respect of such a suit shall extend up to the 31st day of December, 1975.